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Central Administrative Tribunal  
Jaipur Bench, JAIPUR

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ORDERS OF THE BENCH

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18<sup>th</sup> April, 2011

MA 29/2011  
(CP 35/2008)  
(OA 391/2003)

Present: Mr. Ankit proxy for Sh. Virendra Lodha, counsel for  
applicant  
Shri V.D.Sharma, counsel for respondents

After hearing the learned counsel for applicant and upon  
perusal of the reply filed by the respondents, we are of the view that  
no cause of action is made available to the applicant at this stage.  
Thus, the MA.29/2011 stands disposed of being premature with  
liberty to move fresh Misc. Application for revival of CP.35/2008 in  
OA.391/2003.

*Anil Kumar*  
(Anil Kumar)  
Member (Administrative)

*K.S. Rathore*  
(Justice K.S. Rathore)  
Member (Judicial)

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